## NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/05/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: IND/754/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: CARL ZEISS INDIA (BANGALORE) PVT LTD

NAME OF THE RESPONDENT(S)

: VASAN HEALTHCARE PVT LTD

UNDER SECTION

: 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. P.J. RISHIKESH P. J. SRI GALESH COUNSEL FOR APPLICANT PETITUMER

2. S.R. RAJAGOTAL ROHAN RAJMERARAN PREETHI. J. SRASU

Coursel for Resport

3. Sri Varshin

V. Maches

For Tatain Insolvery, Si Vaulin Resolution Profession

## **ORDER**

Counsel for the petitioner present. Counsel for the Respondent present. Counsel Sri Varshini on behalf of Insolvency Professional present. It has been submitted that the matter is *sub-judice* before Hon'ble High Court/NCLAT and the Hon'ble High Court vide its Order dated 4.5.2017 granted interim stay in the matter till 5.6.2017. In the circumstances, the matter is adjourned. Put up on <u>9.6.2017 at</u> <u>2.30 P.M.</u>

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)